

The Tripura Police Service Rules, 1967
(As Amended upto 15th Amendment dt.05-01- 2019)

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GOVERNMENT OF TRIPURA
Appointment & Services Department

No.F.10(2)-GA/66

Dated, Agartala, the 18th March, 1967.
5th Phalguna, 1888.

The following notification dated the 24th February, 1967, issued by the Government of India, Ministry of Home Affairs is re-published in the Tripura Gazette for general information.

C. R. Bhattacharyya,
Under Secretary to the Govt. of Tripura.

No.1/8/26-DII (S.) (ii)
GOVERNMENT OF TRIPURA
Ministry of Home Affairs.

Dated, Agartala, the 18th March, 1967.

5th Phalguna, 1888.

NOTIFICATION

G. S. R. - In exercise of the Powers conferred by the proviso to article 309 of the Constitution and of all other powers enabling him in this behalf, the President hereby makes the following rules, namely :-

PART I - GENERAL

1. Short title and commencement :-

- (1) These rules may be called the Tripura Police Service Rules, 1967.
- (2) They shall come into force with effect from the date of their publication in the Official Gazette. (4. 3. 1967)

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2. Definition:

In these rules unless the context otherwise requires-

(a) "Commission" means the Tripura Public Service Commission.

(b) "Duty post" means any post specified in the Schedule appended to these rules and includes a temporary post carrying the same designation as any of the posts specified in the Schedule and the scale of pay of which is identical to that attached to Grade-II of the service and any other temporary post declared as duty post by the State Government.

(c) "Government" means the Government of Tripura.

(d) "Member of the Service" means a person appointed in a substantive capacity to any Grade of the Service and includes a person appointed on probation to Grade -II of the Service.

(e) "Schedule" means the Schedule appended to these Rules.

(f) "Service" means the Tripura Police Service.]#

3. Constitution of the service and its classification --

- (1) There shall be a State Police Service known as the Tripura Police Service.
- (2) The Service shall have two Grades, namely:-
 - (i) Grade-I (Selection Grade); and
 - (ii) Grade-II
- (3) [The posts in Grade-I (Selection Grade) and Grade-II shall be Group-A gazetted posts.]#

PART II – AUTHORISED STRENGTH

4. Strength of the Service :-

Note :- Amended by the Tripura Police Service (12th Amendment) Rules, 2006 which came into force w.e.f. 19.5.2006

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- (1) The authorised permanent strength of the Service and the posts included therein shall be as specified in the Schedule.
- (2) The State Government may, by order, create duty posts for such period as may be specified therein.
- (3) The number of Selection Grade (Grade -1) posts of the Service shall be 20% of the authorized permanent strength of the Service.}\$

PART III - METHOD OF RECRUITMENT

5. Method of Recruitment :-

(1) Appointment to the Service shall be made by the following methods, namely :-

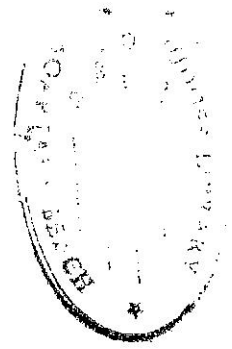
- (a) not more than [fifty]# per cent of the substantive vacancies which occur from time to time in the authorised permanent strength of the Service shall be filled by direct recruitment in the manner specified in Part IV of these rules; and
- (b) The remaining such substantive vacancies shall be filled by selection in the manner specified in part-V of these rules, from amongst Officers who are substantively borne on the cadre of Inspectors of Police {and Subedars of Tripura State Rifles Battalions}\$, in the State of Tripura.

[Provided that 64% of the vacancies to be filled by selection shall be filled by eligible Inspectors of Police and the remaining 36% of the vacancies shall be filled by Subedars of Tripura State Rifles Battalions;

Provided further that in case of non-availability of eligible Inspectors of Police or Subedars of Tripura State Rifles Battalions, the unfilled vacancies in the quota of Inspectors of Police or Subedars of Tripura State Rifles Battalions may, in the exigencies of Public Service, be filled by Subedars of Tripura State Rifles Battalions or Inspectors of Police, as the case may be}\$

Note:- # Substituted by the TPS 12th Amendment Rules, 2006.
 \$ Inserted by the TPS 12th Amendment Rules, 2006.

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(2) If the exigencies of service so require, the State Government may, in consultation with the Commission, vary the percentage of vacancies to be filled by each method specified in sub-rule (1).

PART IV - DIRECT RECRUITMENT

6. **Competitive examination :-**

(1) A competitive examination for direct recruitment to the Service shall be held at such intervals as the State Government may, in consultation with the Commission from time to time, determine. The dates on which and the places at which the examination shall be held be fixed by the Commission.

(2) The qualifications for admission to the examination and the conduct thereof shall be in accordance with such regulations as the State Government may, from time to time, issue in this behalf in consultation with the Commission.

7. **Nature of examination :-** [Omitted.]#8

8. **Decision of the Commission to be final :-**

The decision of the Commission as to the eligibility or otherwise of a candidate for admission to the examination shall be final and no candidate to whom a certificate of admission has not been issued by the Commission shall be admitted to the examination.

9. **Commission to forward a list in order of merit :-**

The Commission shall forward to the State Government a list arranged in order of merit of the candidates who have qualified by such standards as the Commission may determine, and of the candidates belonging to the Scheduled Castes and the Scheduled Tribes who though not qualified by that standard are declared by the Commission to be suitable for appointment to the Service with due regard to the maintenance of efficiency of administration.

Note :- # Omitted by the TPS(3rd Amendment) rules, 1975

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10. Physical fitness :-

No candidate shall be appointed to the Service unless he is declared after such medical examination as the State Government may prescribe, to be in good mental and bodily health and free from any mental or physical defect likely to interfere with the discharge to the duties of the Service.

11. Inclusion in the list not to confer right to appointment :-

The inclusion of a candidate's name in the list referred to in rule 9 confers no right to appointment unless the State Government is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service and an actual offer of an appointment is made.

12. Appointment of candidates included in the list :-

Subject to the provisions of these rules, the candidates will be considered for appointment to the available vacancies in the order in which their names appear in the list referred to in rule 9.

PART V - RECRUITMENT BY SELECTION .

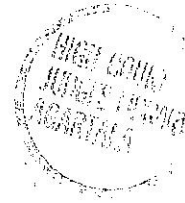
13. Constitution of Selection Committee -

Recruitment under clause (b) of sub-rule (1) of rule 5, shall be made on the recommendation of a Selection Committee (hereinafter referred to as the Committee), consisting of -

(a)	The Chairman of the Commission	Chairman
(b)	Chief Secretary or a senior Secretary to be nominated by the Chief Secretary	Member
(c)	Director General of Police	Member
(d)	Secretary, GA(P&T) Department	Member
(e)	Secretary, Tribal Welfare Department	Member
(f)	Secretary, SC, OBC & Minority Welfare Department	Member#

Note :- # Omitted by the TPS(3rd Amendment) rules, 1975

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14. Conditions of eligibility and procedure for selection :-

(1) The Committee shall consider from time to time the cases of officers eligible under clause (b) of sub-rule (1) of rule 5, who have served in the cadre of Inspectors of Police [and Subedars of Tripura State Rifles Battalions] @ for not less than [five] \$ years, and prepare a list of officers recommended taking into account the actual vacancies at the time of selection and those likely to occur during a year. The selection for inclusion in the list shall be on merit and suitability in all respects for appointment to the service with due regard to seniority.

(2) The names of persons included in the list shall be arranged in order of merit [and forwarded to the State Government.] #

[(3) Minimum educational qualification for promotion to Grade-II of the service shall be Graduation.] \$

[(4) The committee shall not consider the cases of the officers in the feeder posts who have attained the age of 53 years on the 1st day of January of the year in the which the Committee meets] #

15. Consultation with the Commission :-

(1) The list prepared under rule 14 shall be forwarded by the State Government. to the Commission, where consultation with the Commission is necessary, or where the Chairman of the Committee desires that a reference be made to the Commission, along with the relevant records.

(2) If the Commission considers it necessary to make any changes in the list received from the State Government., the Commission shall inform the State Government of the changes proposed.

(3) The list shall finally be approved by the State Government after taking into account the changes, if any, proposed by the Commission.

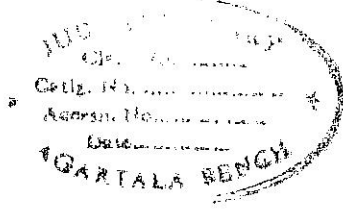
(4) The list thus finally approved shall ordinarily be in force until a fresh list is prepared for the purpose in accordance with these rules.

Note :- # Amended by the TPS 12th Amendment Rules, 2006.

\$ Substituted for "two years" by the amendment ibid.

@ Inserted by the amendment ibid.

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16. Appointment to the Service :-

Appointment to the Service shall be made in the order of merit in the list referred to in sub-rule (4) of rule 15 with due regard to the proportion specified in rule 5.

PART VI - INITIAL CONSTITUTION OF THE SERVICE

17. Initial appointment of persons to the Service :- [Omitted] *

PART VII - APPOINTMENT, PROBATION, TRAINING AND CONFIRMATION

18. Appointments :-

[All appointments to the Service shall be made to Grade-I (Selection Grade) or Grade -II of the Service and not against any specific post included in the Service.]#

19. Disqualification :-

- (a) No person who has more than one wife living or who having a spouse living, marriage in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to the Service; and
- (b) No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the Service:

Provided that the State Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.

20. Special provision for Scheduled Castes and Scheduled Tribes

Appointment to the Service made by direct recruitment [or by selection] \$ shall be subject to the orders regarding special representation in the Services for the Scheduled Castes and the Scheduled Tribes issued by the State Government

Note :- * Omitted by the amendment ibid.
 # Amended by the TPS 12th Amendment Rules, 2006.
 \$ Inserted by the amendment ibid.



from time to time.

21. Period of Probation :-

- (1) Every person appointed under rule-5 to Grade-II of the service shall be on probation for a period of 2 years.

Provided that if he holds a lien on any permanent post under the Central Government, a State Government or the Government of Tripura, he shall be liable to be reverted to that post.

- (2) The State Government may, in case of any person, extend the period of probation in consultation with the Commission.
- (3) The Government may, in consultation with the Commission, discharge at any time a probationer from service, without assigning any reason therefor.

Provided that if he holds a lien on a permanent post under the Central Government, a State government or the Government of Tripura, he shall be liable to be reverted to that post.] #

- (4) A person on probation who holds a lien on any permanent post under the Central or a State Government or Government of Tripura may, if he so desires, during the period of probation, have the option to revert back to his parent Department or Government after giving such notice as may be prescribed by the State Government.

22. Training and departmental examination :-

- (1) A person appointed under rule 5 to the service shall pass the prescribed examination in the Training Institute during his probation period.

Provided that till the time the State Government make necessary arrangements for training of promoted officers in any Training Institute, the above provision shall not apply to the officers appointed under clause (b) of sub-rule (1) of rule-5.

- (2) A person appointed under rule 5 to the service shall pass such departmental examination as the Government may, from time to time, prescribe.

Note :- # Amended by the TPS 12th Amendment Rules, 2006.

Contd. to page-9

23. **Confirmation in Service :-**

A person appointed under rule-5 of the rules may be confirmed in the service based on general assessment of his performance during the probation period and based on his performance in the examination passed at the training institute.

Provided that till the time the State Government make necessary arrangement for training of promoted officers in any training institute, the above provision shall not apply to the officers appointed under clause (b) of sub-rule (1) of rule 5.

PART VIII – OFFICIATING APPOINTMENTS.

24. **Selection for officiating appointments :** [Omitted] #

25. **Officiating appointment to the Service :-** [Omitted] #

PART IX – MISCELLANEOUS

26. **Posting of members of the Service :-**

Every member of the Service, unless he is appointed to an ex-cadre post, or is otherwise not available for holding a duty post owing to the exigencies of service, be posted against a duty post under the Government of Tripura by the State Government.

27. **Duty post to be held by a member of the Service :-**

Every duty post shall be held by a member of the Service.

28. **Seniority :-**

The State Government shall prepare a list of members of the Service arranged in the order of seniority as determined in the manner specified below:-

(i) In the case of persons appointed on the result of competitive

Note :- # Omitted by the TPS 12th Amendment Rules, 2006.

Contd. to page-10

examination or by selection under clause (b) of sub-rule (1) of rule 5, seniority in the Service shall be determined by the order in which appointments are made to the Service.

Provided that --

- (a) persons recruited on the results of the competitive examination in any year shall be ranked INTERSE in the order of merit in which they are placed at the competitive examination on the result of which they are recruited those recruited on the basis of an earlier examination being ranked senior to those recruited on the basis of a later examination;
- (b) the relative seniority INTERSE of persons recruited by selection shall be determined on the basis of the order in which their names are arranged in the list prepared under rule 14.

(ii) [Omitted.] #

(iii) The relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies [filled in a recruitment year] § between direct recruits and promotees which shall be based on the quotas of vacancies reserved for direct recruitment and promotion under rule 5.

(iv) The relative seniority of a person who is absorbed in the Tripura Police Service from some other post or service shall be determined in consultation with the Commission and his seniority shall normally be counted from the date of his absorption in the service;

Provided that if the person concerned has already been holding, on the date of absorption, the same or equivalent post/grade on regular basis in his parent organization, such regular service rendered by the person concerned in the post/grade of the parent organization shall also be taken into account in fixing his seniority, subject to the condition that he will be given seniority from the date from which he has been appointed on regular basis to the same or equivalent post/grade in his parent organization.] §

Note :- # Omitted by the TPS 12th Amendment Rules, 2006
§ Inserted by the amendment ibid.

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[29. Pay and allowances-

(1) The scales of pay attached to the service shall be as follows :-

(i) Grade-I (Selection Grade) - Rs 11,150 -18,275/-

(ii) Grade-II :-

(a) For direct recruits at the entry stage:- Rs. 7,800-15,100/-

(b) For promotees at the entry stage and for direct recruits after completion of 4 years of service :- Rs. 10,000-15,100/-

Provided that the Government may, from time to time, revise the scales of pay.

(2) Dearness and other allowances shall be paid to persons holding duty posts at such rates as may be determined by the Government from time to time.] #

[30. Appointment to Selection Grade:-

(1) Appointment of members of the service to Selection Grade shall be made on recommendation of the Selection Committee constituted under Rule-13 on the basis of merit with due regard to seniority and in consultation with the Commission.

(2) An officer with a minimum of ten years of service in Grade-II shall be eligible for being considered for appointment to Grade-I (Selection Grade).

Provided that no person subject to the provision^oof rule-4(2) of the TPS (Training and Departmental Examination) Rules, 1981 shall be considered for appointment to the next higher scale/Grade unless he has passed the Departmental Examination in full.

Provided further that where a person is considered for such appointment, all persons senior to him in Grade-II, shall also be considered irrespective of the fact whether or not he fulfills the requirement as to the minimum of ten years service.] \$

Note:- # Amended by the TPS 12th Amendment Rules, 2006.
\$ Inserted by the amendment ibid.

Contd. to page-12



[31]. Power to make regulations :-

The Government may make regulations not inconsistent with these rules to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules.] \$

[32]#. Residuary matters :-

In regard to matters not specifically covered by these rules or orders issued there-under or by special orders, the members of the service shall be governed by the rules, regulations and orders applicable to officers of the same status under the Government of Tripura in general.

[33]. @ Interpretation :-

If any question arises as to the interpretation of these rules, the same shall be decided by the State Government.

PART X – TRANSITIONAL ARRANGEMENTS

[Omitted] *

PART XI – RELAXATION

34. Power to relax :-

Where the State Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and in consultation with the Commission, relax any of the provisions of these rules with respect of any class or category of persons or posts.

Note :- # Rule "31" re-numbered as Rule-"32" by the TPS 12th Amendment Rules, 2006.
\$ Rule "32" re-numbered as Rule-"33" by the amendment ibid.
* Omitted by the amendment ibid.

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[THE SCHEDULE

Tripura Police Service Grade II Posts

(See rule-3 and 4)

<u>Sl. No.</u>	<u>Posts</u>	<u>Strength</u>
1.	Dy. Superintendent of Police (Special Branch)	8
2.	Dy. Superintendent of Police(Vigilance)	2
3.	Assistant Commandant (Home Guard)	4
4.	Assistant Commandant (Secretariat Security Force)	1
5.	Assistant Commandant (Police Training college)	2
6.	Assistant Commandant (District Armed Reserve)	12
7.	Dy. Superintendent of Police(Staff Officer to DGP)	1
8.	Dy. Superintendent of Police(Staff officer to DIG)	0
9.	Dy. Superintendent of Police(Mobile Task Force)	1
10.	Dy. Superintendent of Police(Criminal Investigation Deptt)	7
11.	Dy. Superintendent of Police (Office of the District Superintendent of police)	8
12.	Dy. Superintendent of Police (Traffic)	2
13.	Dy. Superintendent of Police (Ordinance)	1
14.	Dy. Superintendent of Police (MT)	1
15.	Dy. Superintendent of Police (Welfare PHQ)	1
16.	Assistant Commandant Training TSR for CJWS	2
17.	Sub-Divisional Police Officer	16

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<u>Sl. No.</u>	<u>Posts</u>	<u>Strength</u>
18.	Assistant Commandant (Security/SAF)	2
19.	Dy. Superintendent of Police (Enforcement Branch)	1
20.	Assistant Commandant (Central Training Institute)	1
21.	Assistant Commandant (Border Wing Home Guards Battalion)	0
22.	Dy. Superintendent of Police (Control Room)	2
23.	Dy. Superintendent of Police (Provisioning)	1
24.	Dy. Superintendent of Police (Procurement)	1
25.	Dy. Superintendent of Police (Women Cell)	3
26.	Assistant Commandant (Tripura State Rifles Battalion)	80
Total		162
<u>Reserve:</u>		
	Deputation reserve 10%	16
	Training reserve 10%	16
	Leave reserve 10%	16
Total		48
Grand Total		210

Note :-The existing officers who are holding Ex-Cadre posts of Asstt. Commandants and fulfill the criteria of minimum educational qualification as prescribed in Rule-14 may be absorbed in the posts of Tripura Police Service Grade-II by a notification to be issued by the State Government. On absorption of the officers in Tripura Police Service Grade-II, the Ex-Cadre posts held by them shall stand abolished;

Provided that the existing officers who hold ex-cadre posts of Asstt. Commandants and opt for continuation in the ex-cadre posts of Asstt. Commandants shall be allowed to continue in the ex-cadre posts held by them.

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(26)

Tripura Police Service Selection Grade (Grade-I) posts.
(See rules-3 and 4)

<u>Sl.No</u>	<u>Posts</u>	<u>Strength</u>
1.	Addl. Superintendent of Police (Special Branch)	2
2.	Addl. Superintendent of Police (Vigilance)	1
3.	Deputy Commandant (Home Guard)	1
4.	Vice Principal, Police Training College	1
5.	Deputy Commandant, District Armed Reserve (West Tripura and South Tripura District)	2
6.	Addl. Superintendent of Police (Mobile Task Force)	1
7.	Addl. Superintendent of Police (Criminal Investigation Department)	2
8.	Addl. Superintendent of Police (Office of the 4 District Superintendent Police)	4
9.	Addl. Superintendent of Police (Urban)	1
10.	Addl. Superintendent of Police (Traffic)	1
11.	Dy. Commandant, Tripura State Rifles.	10
12.	Commandant (Special Armed Force)	1
13.	Asstt. Insp. Genl. (Pers)	1
14.	Commandant (Central Training Institute)	1
15.	Commandant (Border Wing Home Guards)	1

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<u>SLNo</u>	<u>Posts</u>	<u>Strength</u>
16.	Commandant, Tripura State Rifles (Indian Reserve) Battalions	10
Total		40
<u>Reserve</u>		
(a)	Deputation Reserve 10%	4
(b)	Training Reserve 10%	4
(c)	Leave Reserve 10%	4
Total		12
Grand Total		52

Note :- (1) The existing officers who are holding the Ex-Cadre posts of Commandants or Deputy Commandants or Addl. Superintendents of Police and who fulfill the criteria of minimum educational qualification as prescribed in Rule-14 may be absorbed in the posts of Tripura Police Service Grade-I by a notification to be issued by the State Government. On their absorption in Tripura Police Service Grade-I, the Ex-Cadre posts held by them shall stand abolished.

Provided that the existing officers who are holding the ex-cadre posts of Commandants or Deputy Commandants or Addl. Superintendents of Police and who opt for continuation in the ex-cadre posts shall be allowed to continue in the ex-cadre posts held by them.

(2) An officer who holds a Grade-I post and has completed 3 years' service in Grade-I post may be posted as Commandant or Superintendent of Police on the basis of seniority.] #

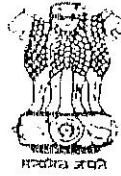
[F.1/8/66-DH(S)(ii)]

A.F. COUTO
Deputy Secretary to the Government of India.

Note :- Amended by the TPS 12th Amendment Rules, 2006.

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TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Wednesday, June 16, 2010 A. D., Jyaistha 26, 1932 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court. Government Treasury etc.

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT
NO F 2(1)-GA(P&T)/96 (L) Dated Agartala, the 11th June, 2010.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, makes the following rules further to amend the Tripura Police Service Rules 1967 namely

1 Short Title and commencement

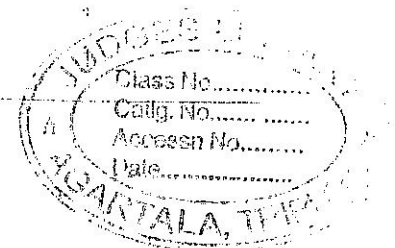
- (i) These Rules may be called the Tripura Police Service (13th Amendment) Rules 2010
(ii) They shall come into force on the date of their publication in the Official Gazette

2 Amendment of Schedule

- (i) Schedule appended to the Principal Rules, shall be substituted with the following

(THE SCHEDULE)
Tripura Police Service Grade-II Posts
(See rule 3 and 4)

Sl No	Posts	Strength
1	Dy Superintendent of Police (Special Branch)	8
2	Dy. Superintendent of Police (Vigilance)	2
3	Assistant Commandant (Home Guard)	4
4	Assistant Commandant (Secretariat Security Force)	1
5	Assistant Commandant (Police Training College)	2
6	Assistant Commandant (District Armed Reserve)	12
7	Dy Superintendent of Police (Staff Officer to DGP)	1
8	Dy Superintendent of Police (Staff Officer to DIG)	1



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S No	Posts	Strength
9	Dy Superintendent of Police (Mobile Task Force)	1
10	Dy Superintendent of Police (Criminal Investigation Department)	7
11	Dy Superintendent of Police (Office of the District Superintendent of Police)	8
12	Dy Superintendent of Police (Traffic)	2
13	Dy Superintendent of Police (Ordinance)	1
14	Dy Superintendent of Police (MT)	1
15	Dy Superintendent of Police (Welfare) PHQ	1
16	Asstt Commandant Training TSR for CIJWS	2
17	Sub-Divisional Police Officer	16
18	Asstt Commandant (Security/SAF)	2
19	Dy Superintendent of Police (Enforcement Branch)	1
20	Asstt Commandant (Central Training Institute)	1
21	Asstt. Commandant (Border Wing Home Guards Battalion)	1
22	Dy Superintendent of Police (Control Room)	2
23	Dy Superintendent of Police (Provisioning)	1
24	Dy Superintendent of Police (Procurement)	1
25	Dy Superintendent of Police (Women Cell)	3
26	Asstt Commandant (Tripura State Rifles Battalion)	104
	Total	186
	Reserve	
	Deputation reserve 10%	19
	Training reserve 10%	19
	Leave reserve 10 %	19
	Total	57
	Grand Total	243

Tripura Police Service Grade-I Posts
(See rule 3 and 4)

S. No.	Posts	Strength
1	Addl. Superintendent of Police (Special Branch)	2
2	Addl. Superintendent of Police (Vigilance)	1
3	Deputy Commandant (Home Guard)	1
4	Vice Principal Police Training College	1
5	Deputy Commandant District Armed Reserve (West Tripura and South Tripura District)	2
6	Addl. Superintendent of Police (Mobile Task Force)	1
7	Addl. Superintendent of Police (Criminal Investigation Department)	2
8	Addl. Superintendent of Police, Office of the 4th District Superintendent of Police	4
9	Addl. Superintendent of Police (Urban) West Tripura	1
10	Addl. Superintendent of Police (Traffic)	1
11	Deputy Commandant, Tripura State Rifles	13
12	Commandant Special Armed Force	1
13	Asstt. Insp. Genl. (Pers.)	1
14	Commandant (Central Training Institute)	1
15	Commandant (Border Wings Home Guards)	1
16	Commandant Tripura State Rifles India Reserved (IR) Battalions	13
	Total	46
	Reserve	5
	Deputation reserve 10%	5
	Training reserve 10%	5
	Leave reserve 10 %	5
	Total	15
	Grand Total	61

By order of the Governor
R. P. Datta
Deputy Secretary to the
Government of Tripura



Tripura Gazette, Part-I, January 18, 2014 A. D.

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

No.F. 23(10)-GA(P&T)/2005

Dated, Agartala, the 21st December, 2013.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article-309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, makes the following Rules further amend the Tripura Police Service Rules, 1967 namely :-

Short Title & Commencement.

1. This Rules may be called the Tripura Police Service (14th Amendment) Rules, 2013 ;
2. They shall come into force on the date of their publication in the Official Gazette.
3. Amendment of Sub-rule (4) of Rule 14 of the TPS Rules, 1967.

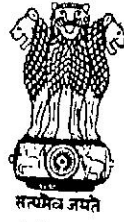
For Sub-rule (4) of rule 14 of the TPS Rules, 1967 of the Principal Rules, the following shall be substituted, namely :-

"(4) The Committee shall not consider the cases of officers in the feeder posts who have attained the age of 55 years on the 1st day of January of the year in which the Committee meets".

By order of the Governor,

R. P. Datta
Joint Secretary to the
Government of Tripura.

TRIPURA



GAZETTE

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PART— I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA

GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT.

No. F. 41(1)-GA (P&T)/14

Dated, Agartala, the 19th December, 2018.

NOTIFICATION

WHEREAS, on the basis of the recommendations made in Justice (Retd.) Verma Committee's report, significant changes have been made in Section 154 and 161 of the Code of Criminal Procedure by the Criminal Law (Amendment) Act, 2013 ;

AND WHEREAS ; keeping in view the above changes in the Code of Criminal Procedure, the Government of Tripura, under the Home Department, has already issued notification, vide No. F. 13(56)-PD/16/2699 dated 7th August, 2018 (copy enclosed as Annexure), prescribing 10% reservation in Police Force, at all-levels in respect to direct recruitment and it is expedient to make necessary changes in the Tripura Police Service Rules, 1967, in accordance with that Notification;

An illustration of horizontal reservation in reserved category posts and general reservation in un-reserved category posts, of 10% for women in respect of direct recruitment in Police Force at all levels is enclosed as Annexure-I.

By order of the Governor,

Animesh Das
Deputy Secretary to the
Government of Tripura.

ANNEXURE-I

An illustration of horizontal reservation in reserved category posts and general reservation in un-reserved category posts, of 10% for women in respect of direct recruitment in Police Force at all levels.

Let us assume in case of recruitment of 510 vacant posts by direct recruitment in Police. As per reservation Policy of the Government 31% ST, 17% SC candidates are to be selected. It means that 163.2 ST (i.e. 164) and 81.6 (i.e. 82) SC candidates are to be selected out of 510 posts. Remaining 264 posts may be filled up by UR candidates. Out of 264 UR candidates, 10% of UR Women candidates will be 27 and this may be minimum and Men will be upto 237. As per horizontal reservation policy, out of 164 ST candidates 10% ST (Women) candidates will be 16.4 which is to be rounded off to 17 i.e. the next higher integer. Out of 82 SC candidates, 10% SC (Women) candidates will be 8.2 i.e. 9.

- (A) It may be stated here that in case of recruitment of 510 vacant posts by direct recruitment, by observing 10% horizontal reservation for Women, the minimum Women candidates require to be filled up is 53 (UR-27, ST-17 and SC-9). From the combined merit list if 53 (UR-27, ST-17 and SC-9) Women candidates get selected, then there is no requirement of 10% horizontal reservation for Women. But in case the minimum requirement (UR-27, ST-17 and SC-9) Women candidates could not be filled up from the combined merit list for respective category, then 10% horizontal reservation is to be applied for filling up the required vacant posts by Women candidates from such category.

- (B) In respect of filling up of UR candidates initially the list will be prepared from the combined merit list of all categories. In case of 264 UR candidates, the list is to be prepared on the basis of combined merit list. As per 10% reservation for Women, 27 UR posts are to be filled up by UR Women candidates. In case, 5 UR Women candidates have been selected from the combined merit list then the shortfall of 22 UR Women candidates is to be filled up from the UR Women merit list, excluding 22 Male candidates already enlisted at the bottom of the combined merit list who are otherwise more meritorious than those women. Remaining 237 UR Male candidates will be selected from the combined merit list (Men & Women) of all categories.
- (C) In respect of filling up of ST candidates initially the list will be prepared from the ST (Men & Women) merit list. In case of 164 ST candidates, the list is to be prepared on the basis of ST (Men & Women) merit list. As per 10% reservation for Women, 17 ST posts are to be filled up by ST Women candidates. In case, 5 ST Women candidates have been selected from the ST (Men & Women) merit list then the shortfall of 12 ST Women candidates is to be filled up from the ST Women merit list, excluding 12 ST Male candidates already enlisted in the ST (Men & Women) merit list who are otherwise more meritorious than those women. Remaining 147 ST Male candidates will be selected from the ST (Men & Women) merit list.
- (D) In respect of filling up of SC candidates initially the list will be prepared from the SC (Men & Women) merit list. In case of 82 SC candidates, the list is to be prepared on the basis of SC (Men & Women) merit list. As per 10% reservation for Women, 9 SC posts are to be filled up by SC Women candidates. In case, 5 SC Women candidates have been selected from the SC (Men & Women) merit list then the shortfall of 4 SC Women candidates is to be filled up from the SC Women merit list, excluding 4 SC Male candidates already enlisted at the bottom of the SC (Men & Women) merit list who are otherwise more meritorious than those women. Remaining 73 SC Male candidates will be selected from the SC (Men & Women) merit list.